

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3005
TO BE ANSWERED ON 5.12.2016**

SOCIAL AUDIT

†3005. SHRI DEVUSINH CHAUHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any action plan to gather support for labour reforms and if so, the details thereof;**
- (b) whether the Government proposes to conduct a social audit in private and Government factories to ascertain that the labourers are being provided favourable working conditions or not and if so, the details thereof;**
- (c) whether most of the factories are reportedly devoid of/not fully equipped with safety measures for labourers thus putting them at risk to fall sick and if so, the details thereof;**
- (d) whether social audit is likely to resolve this issue affecting labourers; and**
- (e) if so, the details thereof along with the steps taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): Reforms in labour laws are an ongoing process to update legislative system to address the need of the hour and to make them more effective and contemporary to the emerging economic and industrial scenario. The process of Legislative reforms includes consultation with stakeholders including Central Trade Unions, Employers' Association and State Governments in the form of tripartite consultation. During the last 2 years, several such tripartite meetings have been held with stake holders/Central Trade Unions, Employers' Association and State Governments.

(b) to (e): There is no proposal with Government to conduct social audit for factories. The State Governments in their respective jurisdiction implement safety, health, welfare measures provided under Factories Act, 1948 and rules made thereunder. Inspections are made by the State Government to enforce the said Act so that safety, health and welfare measures are provided to the workers by the employers.
